

**Officers in the Ministry of Works and Housing having own Houses and living in Government Quarters**

\*314. SHRI NAWAB SINGH CHAUHAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number, names and designations of officers in his Ministry who have their own private houses but are living in Government quarters;

(b) whether Federation of Government Employees Unions has opposed the new scheme that Government officers, who have their own private houses are entitled to Government accommodation;

(c) whether this new scheme has been adopted under pressure from these officers;

(d) whether these officers have let out their houses on exorbitant rent and therefore they do not want to go back to their own houses; and

(e) if so, the reasons why Government want to implement this scheme?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK):

(a) The names of the officers who are working in the Ministry of Works and Housing proper (excluding Attached and Subordinate Offices), who have their own houses in Delhi/New Delhi and are occupying general pool accommodation; are

Name	Designation
1	2
1. Shri S. Chaudhuri	Joint Secretary
2. Shri M. M. Rana	Chief Architect
3. Shri K.L. Gupta	Deputy Secretary
4. Ram Asra	Section Officer
5. Shri Jambunathan	Private Secretary

1	2
6. Smt. G.D. Mittal	Tracer
7. Smt. O.P. Gupta	Assistant
8. Smt. R.G. Bindra	Assistant
9. Shri V.K. Gupta	Personal Assistant
10. Shri Nar Singh.	Daftry

(b): Representations have been received from a number of Associations both supporting and opposing the recent decision. No official letter has, however, been received from the Federation of Government Employees Union.

(c): No, Sir.

(d): No, Sir.

(e) Does not arise.

श्री नवाब सिंह चौहान : क्या मंत्री महोदय यह बतलायेंगे कि यह जो नियम बनाया गया था, कि जिन सरकारी कर्मचारियों के अपने घर हैं, उनको सरकारी एकोमोडेशन छोड़नी पड़ेगी, इसे किस लिए बदला गया ?

जो नाम यहां बताया गए हैं, जैसे श्री चौधरी, जो ज्वान्ट सैक्टररी हैं, वह यहां 150 रुपए पर सरकारी मकान घेरे हुए हैं और जो उनका निजी मकान है, उसे वह हजारों रुपए किराए पर उठाए हुए हैं। क्या यह सही नहीं है कि उन्होंने सरकारी मकान इसलिए नहीं छोड़ा कि वह कम किराए पर है और अपने मकान उन्होंने बड़े किराये पर उठाए हुए हैं ? मैं यह जानना चाहता हूं कि जो नियम बनाए गए थे, अब सरकार द्वारा उनको बदलने का क्या कारण है ? क्या ये नियम इसलिए नहीं बदले गए हैं कि सरकारी कर्मचारियों के निजी मकान बड़े किराए पर उठे रहें ?

**SHRI BIJU PATNAIK:** That is not exactly correct. The Government has reviewed the entire matter because there are other considerations also. The hon. Member knows very well that building a house in Delhi costs a lot of money and if they do not get adequate rent, they cannot pay the loans. These officers have built their houses... (*Interruptions*) with loans taken from public financial institutions or LIC. So, there are those representations also.

The matter is being reviewed by the government as to what is equitable and some officers were also asked to pay what is known 'the market rent' for government accommodation. They had made some representations and the matter is under review and the Government will come to a conclusion very soon.

**श्री नवाब सिंह चौहान :** क्या यह सच नहीं है कि बहुत से सरकारी कर्मचारियों से जिनके निजा मकान थे, उनसे सरकारी मकान छीन लिए गए और यही नहीं उन सरकारी कर्मचारियों को भी मकानों से हटा दिया गया, जिनके पास अपने मकान नहीं थे ? जो अधिकारी खुद मकान बांटने वाले हैं क्या उन्होंने इस तरह से इस कानून को बदलवाकर अपने हित में बनवा लेने का काम नहीं किया है ?

मैं मंत्री महोदय से जानना चाहता हूँ कि क्या वे इस कानून को फिर से बदलवाने की कोशिश करेंगे ।

**SHRI BIJU PATNAIK:** नहीं, कोई कानून बदलने की कोशिश नहीं की जा रही है ।

There are certain lower paid officers also. Out of these 10, below the Deputy Secretary from Section Officer onward there are 7 persons. So, it is not that only higher officers are having general pool accommodation. Out of a total of 4300 houses built by govern-

ment officials in Delhi, those belonging to higher officers are below 100. So lower officials like peons and daftaries are also involved in this and if they are asked to go back, they will not be able to pay their loans and they will be in distress. That is why the government is reviewing that portion of it... It has been reviewed and the decision will be announced.

**SHRI VASANT SATHE:** I would like to know from the Government one thing. This question raises the entire matter of...

**SHRI M. SATYANARAYAN RAO:** You are putting the question but they are not listening.

**SHRI VASANT SATHE:** I will put the question after they have completed their consultations...

Sir, in view of the fact that this question raises the entire matter of government servants who have their own houses, etc. and in view of the representations made by the Federation of Government employees' unions which cover a larger field, there is so much vacant land available in the so-called Civil Lines and the New Delhi posh area, as it used to be given earlier that every Minister has a bungalow containing so many acres of land—you can understand, formerly, the British people... (*Interruptions*).

**MR. SPEAKER:** What is your question? If I do not allow you, you get annoyed. What is your question? The question here is a limited one. 'Whether the Government... (*Interruptions*). But you are making a speech about it.

**SHRI VASANT SATHE:** Why should anybody get angry the moment I utter the word 'Minister'?... (*Interruptions*).

**MR. SPEAKER:** All I can say is that I am so sorry.

**SHRI VASANT SATHE:** It is not only the present Ministers but the past Ministers also.

**THE PRIME MINISTER (SHRI MORARJI DESAI):** I will raise a point of order. Every time the hon. Member expands his own question I have to say it is not in order, then I refer it to you. He can put a question but he cannot give reasons, explanations, amplifications and all that.

**SHRI VASANT SATHE:** May I point out to you first that during question time, no point of order is raised...

**MR. SPEAKER:** That may be so. The Member while putting the question has pointed out... (*Interruptions*). Will you kindly sit down? I am on my legs. The Member has put the question whether Government servants have constructed houses and then having done that, whether they are staying in the Government quarters? That is a simple question.

Ministers have got compounds and Rashtrapati Bhawan has got hundreds of acres—you may yourself consider how is it relevant?

**SHRI VASANT SATHE:** May I tell you how it is relevant?

**MR. SPEAKER:** No. Please do not waste time. There are 540 Members who have to put questions.

**SHRI VASANT SATHE:** Kindly read the question. I am limiting it to that. Do you have a scheme to utilise this land to build multi-storeyed houses to accommodate Government servants?

**SHRI BIJU PATNAIK:** This will receive serious consideration of the Government.

**SHRI VASANT SATHE:** Where is irrelvance now?

**श्री विजय कुमार महोत्रा :** क्या मंत्री महोदय को यह मालूम है कि इस नई नीति की घोषणा से सरकारी कर्मचारियों में बहुत ज्यादा गुस्सा और रोष है ? जिन सरकारी कर्मचारियों के अपने

मकान हैं; अगर उन्हें सरकारी क्वार्टरों में रहने दिया जाएगा, तो वे लोग, जिन्हें अभी तक सरकारी क्वार्टर नहीं मिले हैं, उनसे वंचित रह जाएंगे। उन्हें बहुत ज्यादा किराया देना पड़ रहा है और वे बेड़े असमंजस में हैं। क्या इस बारे में कोई निर्णय इस सदन के सदस्यों और सरकारी कर्मचारियों की फेडरेशन से बातचीत करने के बाद किया जाएगा कि यह नीति बदली जाए या नहीं ?

**SHRI BIJU PATNAIK:** As I said earlier, out of 4,303 Government servants who have built houses in Delhi, 2,753 have already vacated their houses. This process is going on. It is not that the process is not going on. In the mean time they have made some representations and Government have taken certain decision.

**श्री मोहन लाल पिपिल :** मैं यह जानना चाहता हूँ कि इमर्जेन्सी के दौरान केन्द्रीय सरकार के कितने अधिकारियों और कर्मचारियों से 4.66 टाइम्स रेंट, मार्केट रेंट, लेने के बाद सरकारी मकानों से निकाल दिया गया ? क्या उनके प्रति सरकार की कोई सहानुभूति है और क्या उन्हें कोई किराया वापिस किया जाएगा ? क्या उन्हें जबर्दस्ती निकाला गया था या वे अपने आप निकल गए थे ?

**SHRI BIJU PATNAIK:** We have no such information.

**श्री भानु कुमार शास्त्री :** एम० पी० के रहने के लिए मकान नहीं हैं और वे होटलों में रह रहे हैं; लेकिन मंत्री महोदय बहुत लाइटली प्रश्नों का उत्तर दे रहे हैं कि इस बारे में विचार किया जा रहा है। जिन राजकीय कर्मचारियों के अपने मकान हैं, क्या उन्हें तुरन्त सरकारी मकानों से निकाल दिया

जाएगा या उन से स्टैंडर्ड रेंट लिया जाएगा ?

**SHRI BIJU PATNAIK:** The hon. member wants them to vacate Government accommodation immediately. I have said out of 4,303 Government servants 2,753 have already vacated. The houses still occupied are on a specific rental basis according to income and market rent, etc. That was decided by our Cabinet. We have done that on rental basis. Is it a question of throwing them out physically from there and then throwing out the tenants who are occupying Government servants' houses? The hon. members on this side should know there is a rule of law now prevailing and there is no emergency. We can throw out our officers. But we cannot throw out the tenants who are occupying the houses of Government servants.

**श्री लखन लाल कपूर :** सरकारी कर्मचारियों के वास्ते यह सवाल आज नहीं बहुत पहले से उठाया जा रहा है कि बहुत से सरकारी कर्मचारी बहुत पुराने हो चुके हैं लेकिन उनको आवास के लिए जगह नहीं मिली है। क्या माननीय मंत्री बताएंगे कि कितने ऐसे सरकारी कर्मचारी हैं जिनको आप आवास का आवंटन नहीं कर सके हैं और कितने दिनों में आवासीय गृह बनवाकर उनको आप दे देंगे।

दूसरी ओर बहुत से ऐसे कर्मचारी आपके हैं जो आपके यहां काम करते हैं और दिल्ली में 1, 2 या 4, 5 मकान बना चुके हैं। उन मकानों को उन्होंने भाड़े पर, लगा दिया है और खुद सरकारी क्वार्टर में रहते हैं। क्या ऐसे भ्रष्ट कर्मचारियों के खिलाफ सरकार कदम उठाएगी और इस बात की जांच कराएगी

कि ये मकान उन्होंने कैसे बनाए और कहां से उसके लिए पैसे लाए।

**SHRI BIJU PATNAIK:** If such an instance is brought to our notice, Government will see that not only they vacate the quarters but they will institute other enquiries.

**SHRI SAUGATA ROY:** He is replying casually to a crucial question. The Minister said that those employees have been allowed to reside in Government houses even though they have got their own houses in Delhi. They are renting out their houses at exorbitant rates so that they can pay back their loans quickly. This is happening at a stage when huge number of Government servants are in Delhi who have not got any place whatsoever to live. We know it as Members of Parliament every day how Government servants wanted to sublet their houses. Many things which happened during emergency have been condemned by us. Members have rightly condemned this thing and orders were issued to these officers to vacate their houses. But it seems now they can stay on in Government houses as well as rent out their own houses. I appeal to the hon. Minister. The hon. Prime Minister is here. The Housing Minister is not here and I don't know how far Mr. Biju Patnaik is aware of these things. I want to put a specific question and it is this. I want to know whether those people who were given notices of vacating houses during emergency because they had houses in Delhi, will be allowed to stay on in those houses now under the present Government.

**SHRI BIJU PATNAIK:** As the hon. Member knows even some Ex-Ministers and ex-MPs, have not vacated the houses and getting houses vacated is a difficult thing. But steps are being taken to see that those who have houses leave their government

quarters very soon. Till such time as they are able to vacate, they will have to pay market rent. If you like I will read out the details, but it will take time.

**SHRI HARIKESH BAHADUR:** I want to know whether the Minister will fix a time-limit to those officers who are occupying government quarters to vacate those houses within a specified period so that others who are not getting houses may be provided those houses.

**SHRI BIJU PATNAIK:** Efforts are made to see that they vacate.

**श्री ओम प्रकाश त्यागी :** अभी मंत्री महोदय ने उन आफिसर्स के बारे में बात करते हुए कहा कि चूँकि उन्हें लोन पे करना है इसलिए उनके केस के ऊपर विचार कर रहे हैं परन्तु ऐसे सैकड़ों कर्मचारी हैं जिनको लोन देना था और आपके आदेश का पालन करते हुए उन्होंने क्वार्टर खाली कर दिया और वे अपने मकान में चले गये, तो ये उनके साथ अन्याय हुआ। क्या मंत्री महोदय उनके केसेज पर भी विचार करेंगे जिनको लोन देना है और जो क्वार्टर खाली करके अपने मकानों में चले गये ?

**AN HON. MEMBER:** He has no answer.

**SHRI SHAMBHU NATH CHATURVEDI:** Would it not be proper that those who have their own houses and stay in Government houses are charged at market rent and not on subsidised rate?

**SHRI BIJU PATNAIK:** Sir, as I said earlier, Government has already given them at a higher rate. I think I would have read this out so that there is....

**MR. SPEAKER:** Not necessary. Now last supplementary of the day.

**SHRI SHIV NARAIN SARSONIA:**  
rose

**MR. SPEAKER:** No, please. You are not the only Member but there are others also who want to ask questions.

**श्री किशोर लाल :** मैं मंत्री महोदय से जानना चाहता हूँ कि जो एम० पी० और एक्स० एम० पी० है, जिन्होंने यहां अपने मकान बना रखे हैं क्या आप उन को भी कहेंगे कि वे सरकारी मकानों को छोड़ कर अपने मकानों में चले जायें।

**श्री बीजू पटनायक :** वे न किराया देते हैं और न छोड़ कर जाते हैं।

#### SHORT NOTICE QUESTION

##### Death of Student climbers

S.N.Q. 10. **SHRI KANWAR LAL GUPTA:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state.

(a) whether a mishap happened on the 16th June near Manali when three students died while climbing Lahaul Spiti mountain.

(b) whether Himachal Pradesh Government did not take any step to save them though the information of mishap was given to them on 17th June, 1977;

(c) whether there was no wireless arrangement with the Mountaineering Association; and

(d) what action Government propose to take to avoid such incidents in future?

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):** (a) to (d). A statement is laid on the Table of the Sabha.

##### Statement

According to the information furnished by the Delhi Mountaineering